

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
D E P A R T M E N T

N O T I F I C A T I O N

Imphal, the 23th July, 2013

No. 2/50/2013-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 22th July, 2013 is hereby published in the Official Gazette:

THE MANIPUR PUBLIC SERVANTS' PERSONAL LIABILITY (AMENDMENT)
ACT, 2013

(MANIPUR ACT NO. 10 OF 2013)

AN
ACT

to amend the Manipur Public Servants' Personal Liability Act, 2006 (Manipur Act No. 8 of 2006).


Be it enacted by the Legislature of Manipur in the Sixty-fourth year of the Republic of India as follows :-

1. **Short title and commencement.**- (i) This Act may be called the Manipur Public Servants' Personal Liability (Amendment) Act, 2013.

(ii) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. **Insertion of new Section 4A.**- After Section 4 of the Manipur Public Servants' Personal Liability Act, 2006, the following new Section 4A shall be inserted, namely -

"4A. Liability for past irregular actions.- Notwithstanding anything contained in the Act, any irregular actions committed by a public servant four years before commencement of this Act, shall be deemed to be irregular actions committed under this Act."


(Th. Kamini Kumar Singh)

Joint Secretary (Law), Government of Manipur.

Copy to:-

1. The Secretary, Manipur Legislative Assembly, Imphal.
2. The Additional Secretary (Finance/PIC) Government of Manipur.
3. The Director, Printing & Stationary, Manipur for favour of publication in the Manipur Gazette Extra Ordinary dated 23-7-2013. He is requested kindly to send 5(five) copies of the publication to the Law & Legislative Affairs Department, Government of Manipur.
4. Guard file.